

(Fig. in million cubic metres)

1. Supplies to various industries — 2050
2. Internal consumption — 464
3. Flaring — 1894

(c) and (d). The availability of gas for utilisation would improve by February 1986 when two additional compressor platforms (SH&NQ) are likely to be installed and commissioned. Thereafter flaring of gas would take place only if there is a major shortfall in the upliftment of the committed quota by the consumers.

Agreement with Soviet Union for Exploration of Oil and gas in India

8. SHRI CHINTAMANI JENA : Will the Minister of PETROLEUM be pleased to state :

(a) whether any agreement has been signed with the Soviet Union for the exploration of oil and gas in India;

(b) if so, the details thereof and its terms and condition;

(c) the details of the areas likely to be explored by the Soviet Union; and

(d) when the work is going to start?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) to (d). In accordance with the agreement signed on May 22, 1985 between India and the Soviet Union on main directions of economic, trade and scientific and technical cooperation, the Soviet Union will carry out intensive integrated exploration for oil and gas in mutually agreed areas in Cauvery and Cambay basins by using their own equipment and experts.

Actual delineation of the areas and the work programme to be undertaken are to be decided by mutual discussions for which a Soviet team has been invited.

Drilling Rig Sagar Pragati

9. SHRI R.P. DAS : Will the Minister of PETROLEUM be pleased to state :

(a) whether ONGC's prestigious drilling rig Sagar Pragati is suffering from nearly 50 catastrophic cracks; and

(b) if so, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a). During an inspection of rig 'Sagar Pragati' in April, 1985 some cracks were noticed on its legs,

(b) : The rig is presently awaiting dry docking in Dubai after which the causes leading to the development of the cracks would be determined.

Expansion of Hindustan Fertilizer Corporation Unit at Durgapur

10. SHRI PURNA CHANDRA MALIK: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether there is any proposal for expansion and modernisation of Hindustan Fertilizer Corporation unit at Durgapur;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) to (c). There is no proposal of expansion of Durgapur Unit of Hindustan Fertilizer Corporation Limited (HFC).

Exempting Muslims from Provisions of Common Civil Code

12. SHRI G.M. BANATWALLA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government have received a large number of representations, memoranda, letters and telegrams requesting that (i) the Constitution be amended to exempt Muslims from the provisions of any common Civil Code affecting their Personal Law, pursuant to article 44 and

(ii) sections 125 and 127 of the Criminal Procedure Code be amended to restore rules of Muslim Personal Law with respect to maintenance of a divorcee, in view of the recent Judgement of the Supreme Court; and